

Shri K. D. Malaviya: As I said, certain proposals for the exploitation of minerals with a view to producing titanium in our country are under consideration of the Government.

Kumari Annie Mascarene: May I know whether titanium products are still imported into this country, and from where?

Shri K. D. Malaviya: Yes; to a certain extent they are imported.

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): From U.S.A. and U.K.

EXEMPTIONS FROM ARMS ACT

*618. **Dr. M. M. Das:** Will the Minister of Home Affairs be pleased to state:

(a) the total number of cases of exemption, from the operation of certain sections of the Indian Arms Act regarding the keeping of fire arms, granted during the last three years 1951, 1952 and 1953 to-date; and

(b) whether the diplomatic privileges enjoyed by foreign diplomats in India entitle them to keep fire arms without permission from the Government of India?

The Deputy Minister of Home Affairs (Shri Datar): (a) Twenty-four.

(b) No, Sir.

Dr. M. M. Das: What are the special factors that are taken into consideration by the Government in giving exemption from the operation of the Arms Act?

Shri Datar: These exemptions are granted mostly to foreign dignitaries passing through India and one or two staying here.

Dr. M. M. Das: May I know whether our Indian princes are exempted from the operation of this Act according to their Instrument of Accession and to what extent?

Shri Datar: The question does not arise directly. I am afraid, they are not.

Mr. Speaker: If the hon. Minister has got the information, he can give it.

Shri U. C. Patnaik: May I know why Members of the Central and State legislatures, who were previously enjoying such exemption were deprived of it during the three years in question?

The Minister of Home Affairs and States (Dr. Katju): I want notice of that question.

Mr. Speaker: Next question.

Dr. Katju: May I just intervene and submit, Sir, that my hon. friend the Deputy Minister is not fully conversant with States Ministry's Affairs. I think so far as the Rulers of the Indian States are concerned, when the States were integrated, they were granted by the Constitution and by collateral letters exemption from the Arms Act. That was the position.

Some Hon. Members: What about us?

Shri Syed Ahmed: Why was the exemption taken away from Members of Parliament?

Mr. Speaker: Order, order. That is not the way of questioning and carrying on the business of Parliament.

Dr. M. M. Das: In addition to the diplomats that pass through this country and stay here, what are the categories of Indian citizens that are given exemption?

Dr. Katju: Indian citizens?

Dr. M. M. Das: I find that relatives of Indian princes are given exemption from the operation of this Act.

Dr. Katju: Will you please put a special question? I want notice.

Mr. Speaker: He wants categories. For example, Members of Parliament and State legislatures, High Court Judges, etc.

Dr. Katju: I cannot answer off-hand. I would refer the hon. Member to the Arms Act.

Mr. Speaker: Yes; Shri Sarangadhar Das.

Shri Sarangadhar Das: The question has been asked about the relatives of princes.

YOUTH AND LABOUR SERVICE CAMPS

*619. **Shri Nanadas:** Will the Minister of Education be pleased to refer to the reply to starred question No. 1020 asked on the 4th September, 1953 and state:

(a) the amount spent so far for youth camps and labour service camps;

(b) how it was spent; and

(c) the organisation through which it was spent?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Rs. 45,289/10/-.

(b) It was spent on Railway fare, messing charges of the trainees and the lecturers and other miscellaneous camp expenses.

(c) Through (i) Education Ministry, (ii) one State Government and (iii) one private agency.

Shri Nanadas: May I know whether the amount will be spent by the State Governments or by the Central Government directly?

Shri K. D. Malaviya: The amount has been given to one State Government, West Bengal, on condition that they will spend an equal amount.

Shri N. M. Lingam: May I know how far the work of these camps has been integrated with the work done in the community projects and National extension services?

Shri K. D. Malaviya: It has been considered that a period of experimentation and preparation should lapse before this work could be integrated with the other work going on

under the Community Project programme.

Shrinati A. Kale: May I know whether there are any such camps for girls also?

Shri K. D. Malaviya: Yes, Sir. The activities with regard to girls are also included in these schemes.

Shri Punnoose: May I know.....

Mr. Speaker: Order, order. The hon. Member should not begin before the answer is completed.

Shri K. D. Malaviya: The activities with regard to girls' camps are also included in the scheme.

Shri Punnoose: May I know the number of persons who have taken part in these camps?

Shri K. D. Malaviya: I have not got the numbers here.

MEDICAL CARE OF NAVAL PERSONNEL

*620. **Shri Nanadas:** Will the Minister of Defence be pleased to state whether there is any qualified doctor in each and every ship to look after the health of the persons on board the ship and to examine and certify the food supplied every day?

The Minister of Defence Organisation (Shri Tyagi): Proper medical aid is provided on every Ship whether in dock or on ocean to look after the health of the Naval personnel afloat. Ships operating singly with a complement of over 100 are provided with a medical officer but Squadrons of, say, Destroyers have one or more medical officers for a group of Ships.

Shri Nanadas: May I know how many ships have got qualified doctors?

Shri Tyagi: I am sorry, I have not got the information here.

Shri Nanadas: Is it not a fact that mutton and other perishables will be kept in cold storage for a long time and there is nobody to certify whether that material is fit for human consumption?